

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 06.05.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/941/2024, IA (IBC)/952/2024, Contempt Petition (IBC)/9/2023, IA (IBC)/56/2023 in CP (IB) No.262/7/HDB/2018
NAME OF THE COMPANY	Transstroy Tiruthani Chennai Tollways Pvt Ltd
NAME OF THE PETITIONER(S)	Allahabad Bank
NAME OF THE RESPONDENT(S)	Transstroy Tiruthani Chennai Tollways Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/941/2024

Present: Ld. Counsel Ms. Niharika Agarwal for the Applicant.

This is an application filed by the Liquidator to take on record the 8th Progress Report. The 8th progress report is taken on record. Accordingly, this application is allowed and disposed of.

IA (IBC)/952/2024

Present: Ld. Counsel Ms. Niharika Agarwal for the Applicant.

This application has been moved for extension of Liquidation period by 3 months w.e.f., 17.04.2024 to 16.07.2024. Keeping in view the submissions made in the application, the liquidation period is extended by 3 months w.e.f., 17.04.2024 to 16.07.2024. Accordingly, this application is allowed and disposed of.

Contempt Petition (IBC)/9/2023 and IA (IBC)/56/2023

Present: Ld. Counsel Ms. A. Sandhya Rani for the Applicant.

Ld. Counsel Ms. Niharika Agarwal for the Respondent.

At the request of both the parties, **matter is adjourned to 13.06.2024** for hearing.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)